

S.No.237

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
24-12-2021 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

**IA(IBC)/779/2021 in CP (IB) No. 779/9/HDB/2019
& CP (IB) No. 779/9/HDB/2019**
U/s 9 of IBC, 2016

IN THE MATTER OF:

K.L Steels Pvt Ltd

...Operational Creditor

Vs

Gati Infrastructure Bhasmey Power Pvt Ltd

...Corporate Debtor

C O R A M :-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**


ORDER

Learned Counsel Shri Abhishek for the Petitioner and Ms. Janaki, Learned Counsel for Respondent present.

A copy of the joint settlement memo signed by the parties has been filed along with memo of withdrawal and both parties prayed that the petition be disposed of as withdrawn in view of the settlement.

Memo recorded. **CP (IB) No. 779/9/HDB/2019** is disposed of a withdrawn in view of the settlement.


MEMBER (T)


MEMBER (J)

Binnu